

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 16/12/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/193/2016
NAME OF THE PETITIONER(S) : Subbaraj Srinivasan
NAME OF THE RESPONDENT(S) : M/s Lotus Real Promoter Private Limited & 6 others
UNDER SECTION : 397/398 of CA 1956 and 58/59 of CA 2013

S.No.	Name (in Capital)	Represented by	Signature
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1) K. RAMASAMY &
G. V. MOHAN KUMAR

Counsel for Petitioner



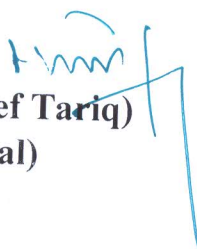
2) E. MURALIDHARAN

Counsel for 5th Respondent



ORDER

Counsel for petitioner present. Counsel for R5 present. Counsel for petitioner caused notice on R2 & R6 in newspapers both English and vernacular language. The newspapers containing the said advertisements are taken on record. R2 and R6 are called but absent. The Bench is satisfied that due service has been effected on R2 & R6. So, they are proceeded ex parte. Regarding the notice sent to R3, counsel for petitioner prayed time for filing proof of delivery. Time extended at request. Put up on 04.01.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)